



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO. 60/586/2021

DATED THIS THE 18th DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI TARUN SHRIDHAR, MEMBER (A)

(On video conference from his residence at New Delhi)

Abhipriya Sharma, Aged 31 years D/O Dr. Nanak Chand Sharma, presently working as Junior Occupational Therapist, Group 'C' Government Medical College and Hospital, Sector 32, Chandigarh R/O House No. 1601-A, GMCH Complex, Sector 32-B, Chandigarh – 160030.

....Applicant

(By Advocate Sh. R.K. Sharma – through video conference)

Vs.

1. Union of India through Secretary to Government of India, Ministry of Home Affairs, North Block, New Delhi – 110001.
2. Secretary to Government of India, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi – 110011.
3. Union Territory, Chandigarh Administration through Advisor to the Administrator, U.T. Civil Secretariat, Sector 9, Chandigarh.
4. Secretary, Medical Education and Research , Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Sector 9, Chandigarh.
5. Director Principal, Government Medical College and Hospital, Sector 32, Chandigarh.

.....Respondents

O R D E R (ORAL)



PER: SURESH KUMAR MONGA, MEMBER (J)

1. The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985, making therein the following prayer :
 - (i) Issue directions to the respondents to remove the anomaly in the pay scale of Junior Occupational Therapist so as to bring it at par with pay scale admissible in other medical Institutes i.e. PB-II Rs. 9300-34800 + GP Rs. 4200/- (w.e.f. 01.01.2006) as revised from time to time, requiring same qualification, same nature of duties and responsibilities and there being no post of Junior Occupational Therapist in the State of Punjab and grant her all consequential benefits w.e.f. date of her appointment alongwith interest @18% per annum from the date amount became due to the applicant till the date of payment.
2. At the very outset, learned counsel for the applicant submitted that before filing the present Original Application, the applicant submitted representations dated 21.01.2019, 07.03.2019 and 08.07.2020 on which no decision has been taken by the respondents upto now. Learned counsel further submitted that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representations within a time frame.
3. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.
4. Accordingly, the original application is disposed of with a direction to Secretary, Medical Education and Research, Union Territory,



Chandigarh to decide the applicant's pending representations dated 21.01.2019, 07.03.2019 and 08.07.2020 and pass a reasoned and speaking order in accordance with law within a period of three months from the date of receipt of a certified copy of this order.

5. Ordered accordingly. However, there shall be no orders so as to costs.

(TARUN SHRIDHAR)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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